

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-211/2013/5629/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Abubakkar Siddique,
District & Sessions Judge,
Dima Hasao, Haflong.

Dated Guwahati the th 6 August, 2022

Sub: **Earned leave with station leave permission.**

Ref:- Your letter No. DJ/DH/I-1/2022/3289/Estt, dtd 03.08.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave on 06.08.2022, along with station leave permission from the evening of 05.08.2022, after completion of Court works, till the morning of 08.08.2022** (suffixing 07.08.2022), subject to submission of your leave application in prescribed format with the leave admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the Chief Judicial Magistrate, Dima Hasao, Haflong and in her absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

Memo NO.HC.VII-211/2013/5630-31/A, dated

JT. REGISTRAR (VIGILANCE)

, 06-08-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The Project Manager, Gauhati High Court.

Sd/-
JT. REGISTRAR (VIGILANCE)